

ACT NO. XXXII. OF 1836.

*Passed by the Right Hon'ble the Governor General of India in Council, on
the 28th November 1836.*

I. It is hereby enacted, that if any person after the 1st day of December 1836, lands or attempts to land in any part of the Territories subject to the Government of the Presidency of Fort William in Bengal any Sugar which is not the growth of a British possession into which Foreign Sugar cannot be legally imported, such Sugar shall be seized and confiscated by the Collector of the Customs or by any other Officer thereunto authorized by the Governor of the said Presidency, unless the district in which such Sugar is landed or in which an attempt has been made to land such Sugar be a district in which the Governor General of India in Council has authorised the importation of such Sugar.

II. And it is hereby enacted, that if any Owner of Sugar the produce of the said Territories, or duly authorized Agent of such Owner, desires to obtain a Certificate of origin from the Collector or Assistant Collector of the Land or Custom Revenue of any district within the said Territories, or from any other Officer appointed by the Governor General of India in Council to give such Certificates, such Owner or Agent shall, in the presence of the Officer from whom he desires to obtain such Certificate, make and subscribe a Declaration in the form contained in the Schedule hereunto annexed marked A.

III. And it is hereby enacted, that if the district be one into which the Governor General of India in Council has not by any order authorized the importation of Foreign Sugar or of Sugar the growth of any British Possession into which Foreign Sugar can be legally imported, the Officer before whom such a Declaration as is aforesaid shall have been made, shall grant under his hand and seal to the Declarant a Certificate in the form contained in the Schedule hereunto annexed marked B.

IV. And it is hereby enacted, that every person who intends to ship Sugar from any place within the said Territories for any part of the United Kingdom, shall be entitled to produce to the Collector of Customs at that place, or to any other Officer who may have been appointed by the Governor General of India in Council to act on such occasions in place of the Collector of Customs, a Certificate such as is above described, and also in the presence of the Officer to whom he has so produced such Certificate to make and subscribe a Declaration in the form contained in the Schedule hereunto annexed marked C.

V. And it is hereby enacted, that the Officer to whom such a Certificate shall have been so produced, and before whom a Declaration in the last mentioned form shall have been so made and subscribed, shall grant to the person who has made the last mentioned Declaration a Certificate in the form contained in the Schedule hereunto annexed marked D.

VI. And it is hereby enacted, that any person who shall in making any Declaration under the authority of this Act, knowingly affirm an untruth, shall on conviction thereof before such Court as would be competent to try such person for perjury, be punished by

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by fine to an amount not exceeding five thousand Rupees, and imprisonment for a term not exceeding two years.

SCHEDULES.

A

I, A. B., solemnly declare that all the Sugar hereinunder described is to the best of my knowledge and belief the produce of the district of _____.

Description of the Sugar to which the Declaration relates.

Quantity.	Quality.	Number and Denomination of Packages.

(Signed) A. B.

The day of 18 .

B

I, C. D., Collector of Land Revenue (or *Collector of Custom Revenue, or being an Officer appointed by the Governor General of India in Council to act in this behalf*) for the district of _____, do hereby in conformity with the provisions of Act No. XXXII. of 1836, grant this Certificate under my hand and seal that the Sugar hereinunder described is of the produce of the district of _____, and that the importation of Foreign Sugar and of Sugar the growth of any British Possessions into which Foreign Sugar can be legally imported is prohibited in the said district of _____.

Description of the Sugar to which this Certificate relates.

Quantity.	Quality.	Number and Denomination of the Packages.	Name of the Declarant on whose Declaration the Certificate is given.

L. S. (Signed) C. D.

C

I, E. F., Shipper of the Sugar hereinunder described, solemnly declare that all the Sugar hereinunder described, is to the best of my knowledge and belief the same Sugar to which the Certificate now produced by me relates.

Description

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Description of the Sugar to which the Declaration relates.

Quantity.	Quality.	Number and Denomination of Packages.	Name of Ship in which the Sugar is Shipped or to be Shipped.	Name of the Master of the Ship.

(Signed) E. F.

D

I, G. H., Collector of Customs (or being an Officer appointed by the Governor General of India in Council to act in this behalf) for the port of ———, certify under my hand and seal, that there has been produced to me by E. F. the Shipper of the Sugar hereinunder described, a Certificate under the hand and seal of C. D., Collector of Land Revenue, (or Collector of Custom Revenue, or being an Officer appointed by the Governor General of India in Council to act in this behalf) for the district of ———, in the Territories subject to the Government of the Presidency of Fort William in Bengal, which Certificate certifies that the said Sugar is of the produce of the said district, and that the importation of Foreign Sugar or Sugar the growth of any British Possession into which Foreign Sugar can be legally imported, is prohibited in the said district.

Description of the Sugar to which this Certificate relates.

Quantity.	Quality.	Number and Denomination of Packages.	Name of the Ship.	Name of the Master of the Ship.

L. S.

(Signed) G. H.